

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT – IV

**Item No. 404
IB/168/ND/2024**

IN THE MATTER OF:

Fairair Engineers Private Limited ... Applicant
Versus
Nutech Contracts Private Limited ... Respondent

Under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 01.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Ankit Sharma, Adv.

For the Respondent : Ms. Neelima Kant, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Ankit Sharma, Proxy-Counsel for the applicant is present through video-conferencing and has submitted that the arguing counsel is not available today. Perusal of the record shows that on 08.04.2024, no representation on behalf of the applicant. In the interest of Justice, one last & final opportunity is granted to the Learned Counsel for the applicant to put forth arguments on behalf of the applicant. Let this matter be posted to 27.05.2024 for arguments.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**